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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.1280/99

dt. 7-7-2000

Between

B. Barsmilu : Applicant

and

1. General Manager
Ordnance Factory Project
Eddumailaram, Medak Dist.

2. District Employment Officer
Ranga Reddy Dist. Employment Exchange
No.144, H.No.8-3-1053
Sreenagar Colony,
Hyderabad 500873 : Respondents

Counsel for the applicant : P. Kishore, Advocate

Counsel for the respondents : M.C. Jacob, CGSC
V.V. Anil Kumar

Ceram

Hon. Mr. R. Rangarajan, Member (Admn.)

Hon. Mr. B.S. Jai Parameshwar, Member (Jud1)

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Order

Oral order (per Hon. Mr. R. Rangarajan, Member (Admn.))

1. Heard Mr. P. Kishore for the applicant and Mr. M.C. Jacob for the respondents.

2. The applicant in this OA submits that he had been selected for the post of Blacksmith pursuant to the process of notification recruitment initiated in letter No.09222/Admn./OFPM/91, dated 18-10-91.

3. The applicant submits that he passed ITI and registered his name with Local Employment Exchange. He was interviewed for the present post and he was kept on select list for posting in the above mentioned post. Even though more than 5 years ~~are~~ ^{has} passed there is no move from the respondents to appoint him from the select list.

4. This OA is filed to direct the Respondent No.1 to appoint the applicant as Blacksmith as per his merit in the selection held by the first respondent pursuant to notification No.09222/Admn./OFPM/91 dated 18-10-91, with all consequential benefits.

5. In the reply, para-6 is important, which is reproduced below:

"In reply to para-1 and 2 of the OA, it is submitted that the interse merit position of the applicant amongst the selected candidates is 3 and so far, none of the selected candidates have been appointed. It is submitted that the name of the applicant is available in the selection list and in accordance with the existing Govt. orders, no fresh recruitment action will be taken by the respondent No.1 factory till all the selected candidates available in the panel of waiting list are appointed."

6. This OA is similar to the contentions and prayer in OA.378/99 disposed of on 5-1-2000. For the reasons stated in that OA the following directions are given :

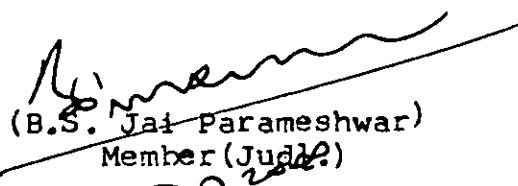
The case of the applicant for appointment as Blacksmith should be kept alive till a vacancy in the Blacksmith arises.

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In the meanwhile the case of the applicant should also be considered if there are vacancies in the compatible posts provided he fulfills the qualifications required for appointing him in the compatible category and also possesses necessary qualification in skill.

7. The OA is ordered accordingly. No costs.


(B.S. Jai Parameshwar)
Member (Jud.)


(R. Rangarajan)
Member (Admn.)

Dated : 7 July, 2000
Dictated in Open Court

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